

**GOVERNMENT OF INDIA  
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA  
UNSTARRED QUESTION NO. 3917  
TO BE ANSWERED ON WEDNESDAY, THE 10<sup>TH</sup> AUGUST, 2016**

**MPLADS FUNDS FOR MGNREGA**

**3917. SHRI AJAY MISRA TENI:**

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

- (a) whether any development works in the concerned village (which are permissible) can be undertaken by allocating funds from Members of Parliament Local Area Development Scheme (MPLADS) at gram panchayat level and if so, the details thereof;**
- (b) whether the wage-material ratio of labour and material in the said schemes remain as per the fixed norms of MGNREGA and the said work is to be undertaken under the supervision of Gram Pradhan and if so, the details thereof; and**
- (c) whether a member of Parliament has to submit the proposal through district magistrate or the proposal has to be submitted by the members of Parliament and Gram Pradhan jointly and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATISTICS AND PROGRAMME IMPLEMENTATION  
[SHRI D.V. SADANANDA GOWDA]**

**(a) & (b): Members of Parliament Local Area Development Scheme (MPLADS) is for development works and for creation of durable community assets. The recommendations / contributions by the MPs are voluntary, as per the very nature of the Scheme. The implementation of the Scheme is governed by the Guidelines on MPLADS.**

**Implementation of the MPLAD Scheme in the field is undertaken by the District Authorities in accordance with the State Government's technical, administrative and financial rules and in accordance with the Guidelines on MPLADS. District Authorities make the selection of appropriate Implementing Agencies in accordance with the State Government's rules / guidelines applicable for the purpose.**

**Para 3.17 of the Guidelines on MPLADS stipulates that MPLAD Scheme can be converged in individual / stand-alone projects of other Central and State Government schemes provided such works of Central / State Governments Schemes are eligible under MPLADS. Funds from local bodies can similarly also be pooled with MPLADS works. Wherever such pooling is done, funds from other scheme sources should be used first and the MPLADS funds should be released later, so that MPLADS fund results in completion of the project.**

**Para 1 of Annexure IIA regarding Convergence of Member of Parliament Local Area Development (MPLADS) with MGNREGA stipulates that funds from Member of Parliament Local Area Development Scheme (MPLADS) can be converged with MGNREGA with the objective of creating more durable assets. MPs may recommend under MPLADS works from out of the shelf of MGNREGA projects approved by the Zilla Panchayat for the year when recommendation is being made and should have been sanctioned by the District Programme Coordinator which constitutes the approved Annual Work Plan under MGNREGA of the district. As far as possible, the MPLADS Funds shall be used in respect of material component only.**

**Further Para 1.1 of Annexure IIA provides that once a work is recommended for MGNREGA, MPs will not be authorized to withdraw the same. In case of request of withdrawal of MPLADS Funds, NOC from MGNREGA would be required. The guidelines of MGNREGA including all non-negotiables, such as, no contractors, no use of machinery, social audit, etc. shall be strictly followed. The Gram Panchayat shall be nominated as the Implementing Agency by the District Planning Committee (DPC) for the convergence works under MPLADS. The DPC shall provide adequate technical support to the Gram Panchayat to implement the works. Since the material and labour components are expected to flow simultaneously, it will not be necessary in these convergence cases for MPLADS Funds to be used only at the end.**

**(c): Para 3.1 of the Guidelines on MPLADS stipulates that each MP shall recommend eligible work to the district authority in the format prescribed in the guidelines, on the MP's letter head duly signed by the MP. Recommendations by third parties and representatives of MP's are not admissible and cannot be acted upon.**

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